

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) No. 224 of 2020

IN THE MATTER OF:

3A Capital Services Ltd.

...Appellant

Vs.

Sanghi Spinners India Ltd. & Ors.

...Respondents

With

Company Appeal (AT) No. 225 of 2020

IN THE MATTER OF:

3A Capital Services Ltd.

...Appellant

Vs.

Sanghi Spinners India Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Manish K. Chaudhary, Advocate

**For Respondent: Mr. Y. Suryanarayana, Advocate for R1-4
Mr. Lakshya Kampani, Advocate for R-13
Mr.S.Abhishek Iyer, Mr. Anirudh Wadhwa,
Advocates for R-14**

ORDER

(Through Virtual Mode)

11.02.2021: From the perusal of the order dated 8th January, 2021, it appears that Respondent Nos. 1 to 4 has appeared.

Learned Counsel for Respondent Nos. 1 to 4 is present and submits that he has served soft copy of 'Reply Affidavit'. Learned Counsel for the Appellant accepts the same.

Learned Counsel for Respondent Nos. 1 to 4 also prays one week's time to file the hard copy of the 'Reply Affidavit'. Permission is accorded.

Learned Counsel for the Appellant prays four weeks' time to file his 'Rejoinder' to the 'Reply Affidavit' filed on behalf of Respondent Nos. 1 to 4.

....contd.

'Reply Affidavit' filed on behalf of Learned Counsel for Respondent No. 14 dated 9th February, 2021 is taken on record.

Peruse the Office Note dated 10th February, 2021 which reveals that notice of Respondent Nos. 6 and 7 is in transit.

Further, from the perusal of the record, it appears that the Respondent Nos. 6 and 7 have filed the affidavit on 10.02.2021.

Office Note further reveals that Notice to R1, R10, R11 and R12 is in transit.

List this matter on **26th March, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

ss/nn